

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP.151/2006 IN
OA.2983/2004

New Delhi this the 11th day of July, 2006

Hon'ble Shri V.K.Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

Dr.(Mrs.) Reeta Mahajan,
W/o Dr.Akhil Mahajan, aged 40 yrs.
I.M.O Gr.I, ESI Hospital,
Okhla Phase I, New Delhi
R/o H.No.158, Sector 31,
Faridabad.

..Applicant

(By Sh. U.Srivastava proxy counsel for Sh.M.S.Saini)

VERSUS

1. Rameshinder Singh,
Director General,
ESI Corporation,
Panchdeep Bhavan, Kotla Road,
New Delhi.

2. Dr.Hardayal Singh,
Medical Superintendent,
ESI Hospital, Sree Maa Anandmayee
Marg, Okhla Phase I, New Delhi-20.

.. Respondents

(By Sh.Padma Kumar proxy counsel for Ms.Jyoti Singh)

ORDER (ORAL)

Hon'ble Shri V.K.Majotra, Vice Chairman(A)

Respondents have filed orders passed by the Hon'ble High Court of
Delhi in W.P.(C) 4016/2006 & W.P. (C) 4017/2006 dated 23.5.2006 to the
effect that contempt proceedings shall not proceed.



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In the light of above the present proceedings are dropped and notices to the respondents are discharged with liberty to the applicant to revive the same as and when stay is vacated or final order is passed in Writ Petition by the Hon'ble High Court.



(Mrs. Meera Chhibber)
Member (J)

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(V.K. Majotra)
Vice Chairman (A)

11/7/06